

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.6592/2024

(Arising out of impugned final judgment and order dated 22-02-2024 in A482 No.39630/2023 passed by the High Court of Judicature at Allahabad)

MUKHTYAR HAIDAR RIZVI & ORS.

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(With IA No.111411/2024-EXEMPTION FROM FILING O.T.)

Date : 16-05-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. V.K. Shukla, Sr. Adv.
 Mr. Anupam Mishra, AOR
 Mr. Jenis V Francis, Adv.
 Mr. Harikumar V., Adv.
 Ms. Rajnandini, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Issue notice.
- 2 In the meantime, the further proceedings of Case Crime No 53701 of 2021, pending in the court of Chief Judicial Magistrate, Mathura, shall remain stayed.

(CHETAN KUMAR)
A.R. -cum-P.S.

(RAM SUBHAG SINGH)
Court Master